

**Central Administrative Tribunal  
Principal Bench**

**OA No.3905/2017**

New Delhi, this the 9<sup>th</sup> day of November, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Sh. Mahender Pal S/o Late Sh. Rattan Lal  
Age 67 years, Ex-Chief Vaccination Inspector  
(Group-B), Health Department, Rohini Zone  
P.P.O. No.2597/RZ, R/o H.No. 5-6  
First Floor, Block-B-6, Sector-7  
Rohini, Delhi-110085. ...Applicant

(By Advocate: Shri M.N. Singh)

Vs.

1. M/s North Delhi Municipal Corporation through  
Its Commissioner, Civic Center, J.L. Nehru Marg  
New Delhi-110002.
2. Deputy Health Officer, Rohini Zone  
North Delhi Municipal Corporation  
Sector-V, Rohini, Delhi-110085.

..Respondents

(By Advocate: Shri R.V. Sinha for Shri R.N. Singh)

**ORDER (ORAL)**

**Justice Permod Kohli :-**

Notice. Shri R.V. Sinha proxy counsel for Shri R.N. Singh, accepts notice.

2. The applicant was initially employed by the then MCD as Vaccinator on 07.02.1973. He was promoted to the post of Vaccination Inspector on 26.11.1974 and thereafter to the

post of Chief Vaccination Inspector on 18.03.1991. The applicant eventually retired from the post of Chief Vaccination Inspector on 24.11.2010. It is the case of the applicant that the post of Vaccinators, Vaccination Inspector and Chief Vaccination Inspector were brought under single cadre. The grievance of the applicant is that he has not been paid second and third MACP in grade pay of Rs.4800 and 5400 respectively. The applicant sought information under Right to Information Act,2005 and in response thereto he was informed that one Shri Y.R. Vashisht who retired in April, 2016 was paid third MACP during his service in the year 2015. Insofar as the applicant is concerned, it is mentioned that he will not be deprived of third MACP and the matter is under process. The applicant also made various representations. The last one being dated 19.09.2017 addressed to respondent No.2. None of the representations of the applicant has been decided so far.

3. In view of the above circumstances, this OA is disposed of at the admission stage, without expressing any opinion on merits, with a direction to respondent No.2 or any other competent authority to take decision on the representation of the applicant within two months from the date of receipt of a copy of this order in the light of the answer to the RTI query. If the applicant is found eligible for MACP/financial

upgradation, the benefits shall be released within a period of two months thereafter. Needless to say that the representation shall be decided by a reasoned and speaking order.

**(K.N. Shrivastava)**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

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